GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 2790 TO BE ANSWERED ON 04/01/2018

Interference by Husbands in Duties of Panchayat Women Representatives

†2790. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether complaints have been received regarding unnecessary interference by the husbands in the duties of women public representatives of Panchayats;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the steps being taken by the Union Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA)

(a) to (c) 'Panchayats' being a State subject, generally, complaints pertaining to unnecessary interference by the husbands in the duties of women public representatives of Panchayats are written to States. However, same complaints have been received in the Ministry of Panchayati Raj. The complaints are generally regarding exercising the authority of EWRs by their husbands. Whenever such complaints are received in the Ministry of Panchayati Raj (MoPR), these are forwarded to the concerned State Governments for redressal of grievances. Further, the MoPR has issued advisories to State/UT Governments for prevention of unnecessary interference by the husbands in the duties of women public representatives of Panchayats.
